

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIN PATHAK): (a) The outstanding dues on account of electricity and water charges in so far as NDMC is concerned are as follows:

- |                                   |                 |
|-----------------------------------|-----------------|
| 1. Embassies                      | Rs. 2.7         |
| 2. State Bhawans                  | Rs. 0.2         |
| 3. Central Government Departments | Rs. 26.6 crores |

While, the electricity and water charges in the area under jurisdiction of Municipal Corporation of Delhi are neither levied nor collected by the Corporation, such properties are exempt from payment of property tax.

(b) and (c) New Delhi Municipal Council have not specifically sought the intervention of the Central Government in the matter of recovery of dues on account of electricity and water charges outstanding against the Embassies and Central/State Government buildings. However, NDMC had made a proposal for levy of property tax on Embassies which was not agreed to on the ground that levy of such tax with respect to the embassies is not permissible under international conventions.

#### **Scheme for protection of senior citizens in Delhi**

2189. SHRI P. PRABHAKAR REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Delhi High Court has directed the Delhi Police to formulate a scheme for the protection and well-being of the senior citizens in Delhi;

(b) if so, the details thereof;

(c) whether any scheme has since been drawn up for the purpose; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIN PATHAK): (a) to (d) The High Court of Delhi and in a Criminal Writ Petition No. 723/2000 directed, *inter alia*, that the Station Houses Officers and the Division Officers of Delhi Police should maintain separate

records of the senior citizens residing within their jurisdiction; verify the character and antecedents of the domestic servants engaged by them; and provide adequate security to their lives and property. Delhi Police have, in compliance with these directions, drawn up an appropriate scheme which includes conducting of a fresh survey of elderly people who are living alone; verification of the antecedents of their domestic servants; and periodic visits to their residence by the Beat Staff, Station House officers and Division Officers concerned.

### **Benefit of North East industrial Policy**

2190. DR. ALLADI P. RAJKUMAR:

SHRIMATI N. P. DURGA:

Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether Centre's North-East Industrial Policy has benefited only two States out of seven;

(b) if so, the reasons therefor; and

(c) the amount sanctioned for investment in North-East in last three years and the number of people who go employment out of that capital investment?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) and (b) No, Sir. The Government announced a new North-East Industrial Policy (NEIP) on 24th December, 1997 for promoting industrialization in the North-Eastern Region. The NEIP is applicable to the seven States in the North-Eastern region, namely, Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland and Tripura.

(c) State-wise details of loans sanction by NEDFi, a Special Purpose Vehicle created for North East and employment generated in the North East during the last three years are as under: